

FORM B**PUBLIC ANNOUNCEMENT****(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)****Regulations, 2016)****FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. SUPREME COATED BOARD MILLS P. LTD**

SI No	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s. Supreme Coated Board Mills Private Limited
2.	Date of incorporation of corporate debtor	30 th June 2003
3.	Authority under which corporate debtor is incorporated	RoC- Chennai
4.	Corporate Identity No. of Corporate Debtor	U21022TN2003PTC051112
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.30 ground floor, RCC Building, New Star City, Payasambakkam Chennai TN 600052
6.	Date of closure of Insolvency Resolution Process	7 th February 2023
7.	Liquidation Commencement date of Corporate Debtor	7 th February 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Rajalakshmi Vardarajan IBBI/IPA-003/IP-N00145/2017-2018/11597
9.	Address and e-mail of the liquidator, as registered with the Board	3/6, Venkateswara Colony, 10 th Street, Kodungaiyur, Chennai 600118 Email : cma.rajalakshmi@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	3/6, Venkateswara Colony, 10th Street, Madhavaram Milk Colony, Chennai 600051 Email : Liq.scbmpl@gmail.com
11.	Last date for submission of claims	8 th March 2023

Notice is hereby given that the National Company Law Tribunal (Chennai Bench) has ordered the commencement of liquidation of M/s. Supreme Coated Board Mills Private Limited on 7th February 2023 under section 33 of the code.

The stakeholders of M/s. Supreme Coated Board Mills Private Limited are hereby called upon to submit their claims with proof on or before 8th March 2023 to the liquidator at the address mentioned against item No.10.

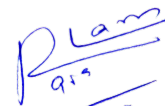
Respective Forms can be downloaded from <https://ibbi.gov.in/en/home/downloads> under SI no. 3 (Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : **Rajalakshmi Vardarajan**

Date and place: 9th February 2023


RAJALAKSHMI VARDARAJAN
INSOLVENCY PROFESSIONAL
IBBI/IPA-003/IP-N000145/2017-2018/11597

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